



CHILD INDEPENDENT LAWYER

Exploring historical relevance, international prevalence, judicial precedents, and socio-legal discourse

- CALL FOR PAPER PRESENTATION
- EXPERT DISCUSSION ON CHILD INDEPENDENT LAWYER IN INDIA

MNLU Mumbai | October 5, 2024 from 10:30 a.m. to 5:00 p.m.

[Click here to register](#) 

About Maharashtra National Law University Mumbai



Maharashtra National Law University Mumbai (MNLU Mumbai) is a prestigious legal education institution in India. Established in 2014, it operates as an autonomous law school, following the model of other National Law Universities in the country. Situated in Mumbai, a bustling metropolis, MNLU Mumbai offers a conducive environment for learning and growth.

MNLU Mumbai primarily focuses on providing high-quality legal education to its students. The university offers a five-year integrated Bachelor of Arts and Bachelor of Laws (BA LLB) program, enabling students to pursue a comprehensive study of law alongside other disciplines.

Additionally, MNLU Mumbai provides postgraduate programs like Master of Laws (LLM) and doctoral studies (Ph.D.) for those interested in specialized legal research and academia. The institution is committed to pioneer legal education reforms, and to anchor the transformation of the Indian legal system through research and policy interventions.



About Centre for Advanced Legal Studies, Training, and Research



The Centre for Advanced Legal Studies, Training, and Research (CALSTAR) at Maharashtra National Law University, Mumbai, is established with a visionary objective to create a comprehensive and unified platform for all academic, research, and training activities related to the dynamic and evolving field of law. By consolidating these activities under a single, unique, and independent umbrella, CALSTAR aims to foster an environment of intellectual growth, innovative research, and practical training. The Centre envisions becoming a leading center of excellence in legal education and research, contributing to the development of contemporary and futuristic legal frameworks that address emerging challenges in the legal landscape. It strives to bridge the gap between theoretical legal studies and practical application, ensuring that legal professionals are well-equipped to meet the demands of a rapidly changing world.

About Family Court Bar Association Mumbai

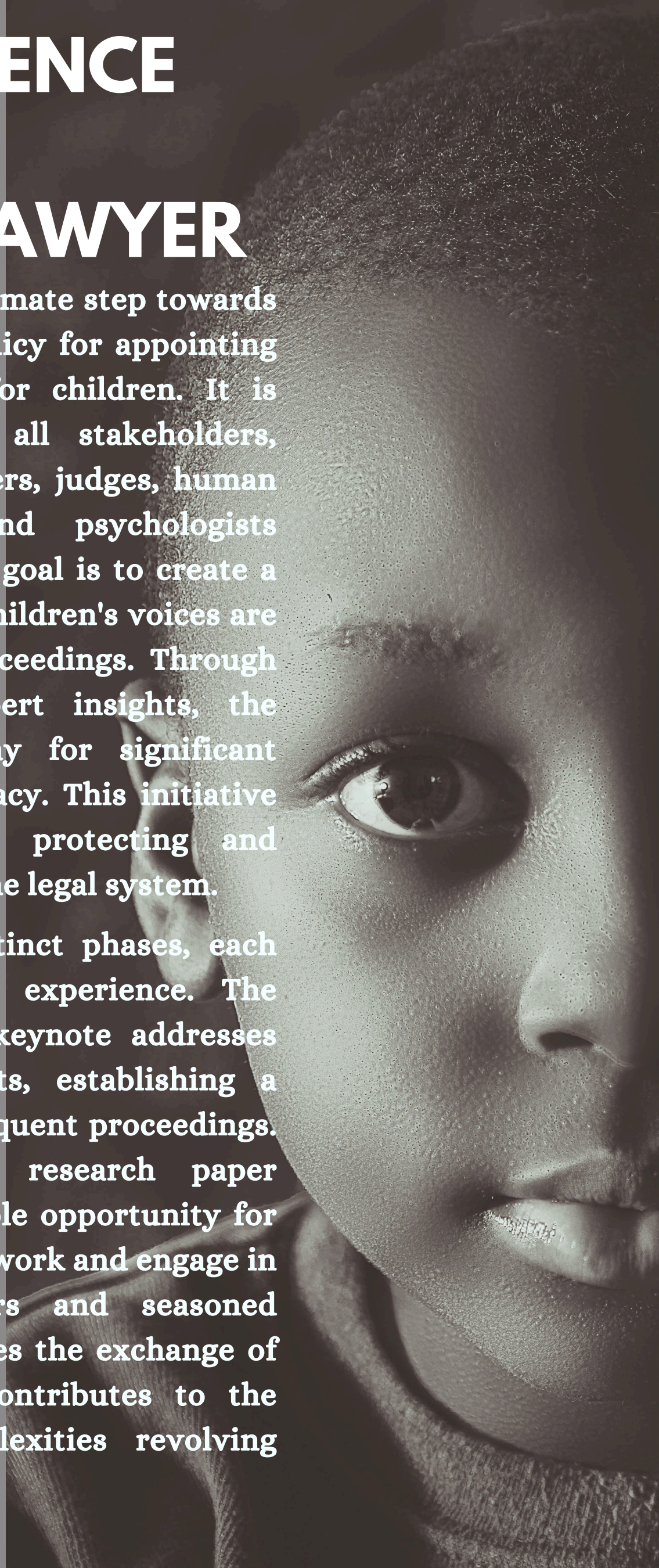


The Family Court Bar Association Mumbai is a professional organization registered as a Charity Association dedicated to supporting and representing legal practitioners specializing in family law within the jurisdiction of Mumbai's Family Courts. The association serves as a vital resource for its members, offering continuing legal education, professional development opportunities, and a platform for networking and collaboration. It also plays a crucial role in advocating for the interests of family law practitioners and their clients, working to improve the administration of family justice and promoting reforms that enhance the efficiency and fairness of family court proceedings. Through its efforts, the Family Court Bar Association Mumbai aims to uphold the highest standards of legal practice in family law and ensure the delivery of justice in family-related matters.

ABOUT CONFERENCE ON CHILD INDEPENDENT LAWYER

This conference serves as the penultimate step towards realizing the dream of framing a policy for appointing independent legal representation for children. It is designed to gather inputs from all stakeholders, including child rights experts, lawyers, judges, human rights experts, academicians, and psychologists specializing in child protection. The goal is to create a comprehensive policy that ensures children's voices are adequately represented in legal proceedings. Through collaborative discussions and expert insights, the conference aims to pave the way for significant advancements in child rights advocacy. This initiative underscores our commitment to protecting and empowering vulnerable children in the legal system.

The conference unfolds in two distinct phases, each offering a unique and rewarding experience. The inaugural phase commences with keynote addresses from renowned child right experts, establishing a comprehensive foundation for subsequent proceedings. The ensuing phase focuses on research paper presentations, providing an invaluable opportunity for emerging scholars to showcase their work and engage in constructive discourse with peers and seasoned researchers. This platform encourages the exchange of ideas, fosters collaboration, and contributes to the collective understanding of complexities revolving around Child Independent Lawyer.



THEMES

- 1. Jurisprudence of Child Independent Lawyer**
- 2. History and Evolution of the CIL**
- 3. Comparative Study of CIL in India and Other Countries**
- 4. Judicial Activism and Child Independent Lawyer**
- 5. Addressing Systemic Barriers and Challenges in appointment of CIL**
- 6. Child Independent Lawyer and Interdisciplinary Approaches**
- 7. Policy and Legislative Reforms for Child Independent Lawyer**
- 8. Future of Child Independent Lawyer**

"Children are often the silent sufferers in legal battles. Independent representation ensures their issues and needs are brought to light."

IMPORTANT DATES

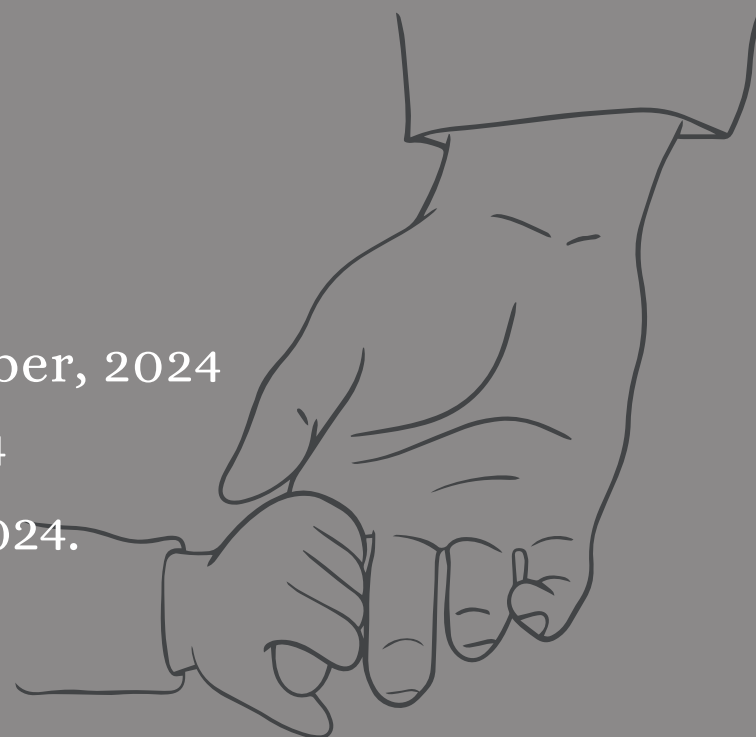
Abstract Submission – 15th September, 2024

Intimation of Abstract Submission -16th September, 2024

Working Paper Submission – 30th September, 2024

Conference & Paper Presentation – 5th October, 2024.

Final Paper Submission-5th November, 2024



REGISTRATION & ABSTRACT SUBMISSION

Registration & Abstract Submission Link -
<https://forms.gle/GR2uLPsNV9epfhHj8>



Registration Fees for Students/Research Scholars - Rs. 1000
Registration Fees for Professionals - Rs. 1500.

SCHEDULE

Inaugural : 10:30-11:30 AM

Panel discussion : 11:30 AM-1:30 PM

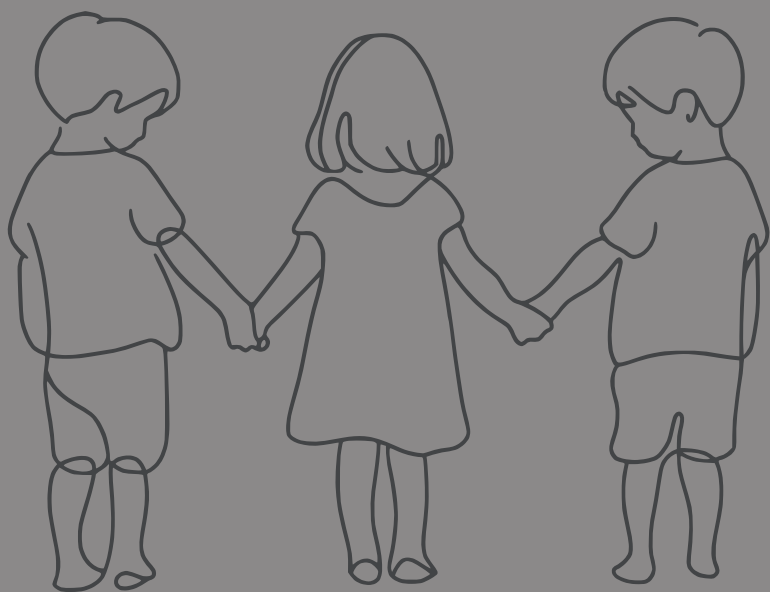
Lunch : 1:30 - 2:15 PM

Paper Presentation : 2:15 - 5:30 pm

Valedictory : 5:30 - 5:45 PM

Please note that the payment link will be shared only after abstract selection. For those attending without paper submission, the payment link will be provided after registration.

A certificate of participation/presentation will be awarded to all participants



CONTACT DETAILS

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ORGANIZING COMMITTEE

Patron

Prof. (Dr.) Dilip Ukey

Vice-Chancellor, MNLU Mumbai

Co-patron

Adv. Sasidharan K Nair

President, FCBA Mumbai

Organising Committee

Adv. Vaishali Tikle,

Vice President, FCBA Mumbai

Adv. Sarika P. Mhatre

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Committee Member, FCBA Mumbai

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